

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Towers Ltd.

...Appellant

Versus

**Vijaykumar Iyer – Resolution Professional of
Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

...Respondents

Present:

For Appellant: Mr. Virender Ganda, Sr. Advocate with Mr. Ashish Joshi, Mr. Divyam Agarwal, Mr. Manish Jha, Mr. Vishal Ganda and Ms. Shelly Khanna, Advocates.

For Respondents: Mr. Abhinav Vasisht, Sr. Advocate with Ms. Misha, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Charu Bansal, Advocates for R-1.

Mr. Sumesh Dhawan, Mr. Dhruv Dewan, Ms. Harshita Choubey and Ms. Salonee, Advocates for R-2.

ORDER
(Through Virtual Mode)

10.09.2020: Reply affidavits have been filed by the Respondents, same are taken on record. Rejoinder has been filed the Appellant against reply affidavit of Respondent No. 2 only. It is submitted by Mr. Virender Ganda, learned senior counsel representing the Appellant that since Respondent No. 1 has filed reply affidavit yesterday only, he needs some time to file rejoinder thereto. 10 days' time is granted to file the rejoinder.

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Learned counsels for the parties may file their short written submissions/
written note, not exceeding three pages, within the same period.

Let the appeal be processed for final hearing on **6th October, 2020**.

Interim direction to be continued till next date.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc